
(2022) 12 TEL CK 0016

High Court For The State Of Telangana:: At Hyderabad

Case No: Motor Accident Civil Miscellaneous Appeal No. 1474 Of 2010

Ondi Satyanarayana
Sattibabu,. Hyd.

APPELLANT

Vs

M/S. Cargo Carriers
Another

RESPONDENT

Date of Decision: Dec. 5, 2022

Acts Referred:

- Motor Vehicles Act, 1988 - Section 166
- Indian Penal Code, 1860 - Section 338

Hon'ble Judges: G. Anupama Chakravarthy, J

Bench: Single Bench

Advocate: Jagathpal Reddy, Kasi Reddy, Ramachandra Reddy

Final Decision: Allowed

Judgement

1.,Pain and suffering,-,"Rs.20,000/-

2.,Medical expenses,-,"Rs.30,000/-

3.,Extra-nourishment,-,"Rs.10,000/-

4.,Transportation,-,"Rs.10,000/-

5.,Loss of earnings,,

,during the treatment,-,"Rs.12,000/-

6.,Partial disability,-,"Rs.1,00,000/-

,TOTAL,-,"Rs.1,82,000/-

,TOTAL,-,"Rs.7,52,600/-